

**IN THE INCOME TAX APPELLATE TRIBUNAL  
COCHIN BENCH, COCHIN**

**Before Shri Chandra Poojari, AM & Shri George George K, JM**

ITA No.497/Coch/2017 : Asst.Year 2010-2011

The Asst.Commissioner of Income-tax, Non-Corporate Circle 1(1) Kochi.	Vs.	Sri.T.G.Nandakumar 33/3004, Thekkumuri House, Vennala P.O. Kochi – 682 028. <b>PAN : AJKPK8963F.</b>
(Appellant)		(Respondent)

Appellant by : Smt.A.S.Bindhu, Sr.DR  
Respondent by : Smt.Divya Ravindran, Advocate

Date of Hearing : 13.11.2019	Date of Pronouncement : 13.11.2019
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**ORDER**

**Per George George K, JM**

At the time of hearing before us, the learned Departmental Representative, by placing a letter dated 29.10.2019, sought for permission to withdraw the appeal filed by the Revenue, in view of the low tax effect involved in this appeal, as mandated in CBDT Circular No. 17/2019 dated 8<sup>th</sup> August, 2019. We, therefore, permit the Revenue to withdraw its appeal.

2. In the result, Revenue's appeal is dismissed, as withdrawn.

Order pronounced on this 13<sup>th</sup> day of November, 2019.

Sd/-  
**(Chandra Poojari)**  
**ACCOUNTANT MEMBER**

Sd/-  
**(George George K)**  
**JUDICIAL MEMBER**

Cochin ; Dated : 13<sup>th</sup> November, 2019.  
Devdas\*

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A)-II, Kochi.
4. The CIT Kochi.
5. The DR, ITAT, Cochin
6. Guard file.

BY ORDER,

(Asstt. Registrar)  
**ITAT, Cochin**